

**Central Administrative Tribunal
Jaipur Bench, JAIPUR**

ORDERS OF THE TRIBUNAL

1st July, 2009

OA No.426/2008

**Present: Shri P.N.Jatti, counsel for applicant
None for respondents**

Heard the learned counsel for parties.

**For the reasons to be dictated separately the OA is
disposed of.**

**(B.L. Khatri)
Member (Administrative)**

**(M.L.Chauhan)
Member (Judicial)**

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Central Administrative Tribunal
Jaipur Bench, JAIPUR

OA No.426/2008

This the 1st day of July, 2009

Hon'ble Mr. M.L. Chauhan, Member (Judicial)
Hon'ble Mr B.L.Khatri, Member (Administrative)

Smt. Radhamaniamma K.C. W/o Sh.A.V.Nair
aged about 48 years
R/o Gangapur, District Bhilwara
at present posted as Lab Assistant
at Central Hospital,
Gangapur
District Bhilwara(Rajasthan) Applicant

(By Advocate: Shri P.N.Jatti)

- Versus -

1. The Union of India, through Secretary, Ministry of Labour & Employment, Shramshakti Bhawan, Rabbi Marg, New Delhi.
2. The Welfare Commissioner, Office of Welfare Commissioner, Labour Welfare Organisation, B-115, Jatia Hills, Datangar, Ajmer.
3. The Director General (LW), Govt. of India, Ministry of Labour & Employment, Jaselman House, Mansingh Road, New Delhi.

..... Respondents

(By Advocate: Present None)

ORDER (Oral)

(By Hon'ble Mr.M.L.Chauhan,Member (J)

Applicant has filed this OA, whereby he prayed that direction may be given to the respondents to pass appropriate orders on the application dated 28.4.2008.

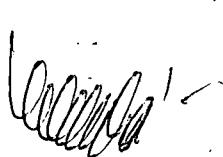
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submitted by the applicant for seeking voluntary retirement w.e.f. 1.11.2008. ^{Applicant has} He further made prayer that respondents may also be directed to sanction retiral dues to ^{her} ~~him~~. Although directions were also sought for payment of entire salary from Feb., 2008 till date but no such direction can be given in view of the order dated 24.10.2008 passed by the Tribunal, as the applicant had not joined at the new place of posting pursuant to her transfer order. Learned counsel for applicant submits that respondents has accepted the notices of voluntary retirement of her client w.e.f. 1.11.2008 but her retirement benefits have not been settled so far as such direction may be given to the respondents to settle the retrial claim of the applicant expeditiously.

In view of what has been stated above, respondents are directed to settle the retrial claim of the applicant expeditiously but in any case not later than three months from today and make necessary payment to the applicant.

With the above observations, the OA stands disposed of.


(B.L. Khatri)
Member (Administrative)


(M.L. Chauhan)
Member (Judicial)